

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 114
IA No. 10/JPR/2024
IA No. 188/JPR/2024
CP No. (IB)- 75/94(1)/JPR/2023
Under Section 94(1) of IBC, 2016

In the matter of:

Mukhtyar Ali Quazi

...Applicant

Versus

Bank of Baroda

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	: Nitesh Srivastava, Adv.
For the RP	: Karan Pratap Singh, Adv.
For the Respondent	: Akanksha Noval, Adv.

ORDER

IA No. 10/JPR/2024

Heard Mr. Nitesh Srivastava, Adv. appearing on behalf of the Applicant.
Mr. Karan Pratap Singh, Adv. appearing on behalf of the RP Mr. Shyam Sundar Maheshwari. Ms. Akanksha Noval, Adv. appearing on behalf of the Respondent (Bank of Baroda) seeks time to file reply to the report under Section 99 of the IBC, 2016 filed by the RP. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 11.06.2024.

IA No. 188/JPR/2024

This application has been filed by the Respondent (Bank of Baroda) under Section 65 of the IBC, 2016 read with Rule 11 of the NCLT rules, 2016. Reply,

Sdr

Sd-

if any, may be filed within 2 weeks with an advance copy to the opposite counsel.

List the IA on 11.06.2024.

List the matter on 11.06.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 13, 2024